

**GOVERNMENT OF INDIA  
SHIPPING  
LOK SABHA**

UNSTARRED QUESTION NO:3286

ANSWERED ON:18.03.2013

EXEMPTION OF MAJOR PORTS FROM TARIFF CONTROL

Tagore Shri Manicka

**Will the Minister of SHIPPING be pleased to state:**

- (a) Whether the Government proposes to exempt major ports from tariff control and to do away with the role of the tariff authority of major ports;
- (b) If so, the details thereof and the reasons therefor including its likely impact on exports of the country;
- (c) the steps taken by the Government to ensure that exporters are not put to disadvantage in the wake of continuous reduction in exports;
- (d) the benefits likely to accrue to the ports as a result of the proposed policy; and
- (e) the mechanism being put in place to ensure that terminal operators do not resort to such competitive practices?

**Answer**

MINISTER OF SHIPPING (SHRI G.K. VASAN)

- (a) There is no proposal to do away with the role of Tariff Authority for Major Ports (TAMP). However, an Inter-Ministerial Task Force under the Chairmanship of Member, Planning Commission has recommended that the existing tariff setting mechanism under TAMP needs to be simplified and that with sufficient competition in the sector, tariffs need not be regulated.
- (b) to (e) A market based competitive tariff at Major Port Trusts would ensure reasonable tariff with improved quality of services at the Ports which will benefit EXIM trade. Besides, this would attract investment in the Port sector, thereby augmenting capacity.